

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1438/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES: Tech Mahindra Ltd.
V/s
Reliance Telecom Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1	ABHISHEK ADKE	Advocate for Operational Creditor	<i>Abh.</i>
---	------------------	---	-------------

2	SARANG BHANAGE	Authorised Representative of Operational Creditor.	<i>S.B.</i>
---	----------------	---	-------------

3	TUSHAD ILAKALIA	ADV. For	<i>Tushad</i>
---	-----------------	----------	---------------

ORDER

CP No. 1438/I&BP/NCLT/MB/MAH/2017 C.D

On the withdrawal memo filed by the Petitioner's Counsel, the Company
Petition is hereby **dismissed** as withdrawn.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)